

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 18TH DAY OF APRIL, 2002

Original Application No.374 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Harish Chand, son of Shri Hori Lal
at present working as Electrician cum
Plumber, J.N.V Mariyahu, Jaunpur.

... Applicant

(By Adv: Shri Ravi Sinha)

Versus

1. Principal Jawahar Navodaya
Vidyalaya, Mariyahu, district
Jaunpur.
2. Deputy Director, Jawahar
Navodaya Vidyalaya Samiti
B-159, Nirala Nagar, Lucknow.
3. Union of India through Secretary
Ministry of Human Resources
Development Government of
India, Department of Education
New Delhi.

... Respondents

(By Adv: Shri Vinod Swaroop)

O R D E R(Oral)

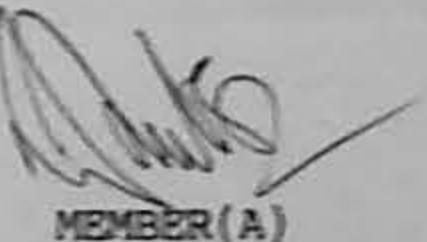
JUSTICE R.R.K.TRIVEDI,V.C.

This OA u/s 19 of A.T.Act 1985 has been filed for a direction to the respondents to regularise the services of the applicant on the post of Electrician cum Plumber in Jawahar Navodya Vidyalaya, Mariyahu, district Jaunpur. The case of the applicant is that an advertisement was published on 1.7.1999 in Dainik News Paper, namely 'Tarun Mitra' for the post of Electrician cum Plumber. The applicant was already working on the post on ad-hoc basis since 1.8.1998. The applicant has also applied in pursuance of the advertisement through an application dated 3.7.1999(Annexure 1). The name of the applicant was recommended for the post of Electrician cum Plumber. The other

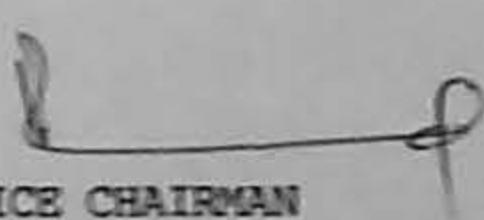
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candidates whose service was terminated filed OA No.1019/95 in this Tribunal in which applicant was also impleaded. In the aforesaid OA counter affidavit has been filed and it has been admitted that the applicant's name was recommended by Selection Committee on 5.7.1999 and thereafter the name of the applicant was sent for approval to the Deputy Director. The grievance of the applicant is that till date neither the approval was granted by the Deputy Director nor the appointment has been given to the applicant. The counsel for the applicant has submitted that the applicant filed a representation, a copy of which has been filed alongwith the OA. The representation was filed on 21.5.01. It is submitted that however, no decision has been taken on the same. It is submitted by the counsel for the applicant that though the applicant was interviewed in 1999, he has not given regular appointment. Since the applicant has already approached Deputy Director, Navodya Vidyalaya Samiti who is competent authority, the ends of justice will be served if a direction is given to the respondent no.2 to decide the representation of the applicant regarding the approval of his selection at an early date.

For the reasons stated above, this OA is disposed of finally with the direction to the respondent no.2 to consider and decide the representation of the applicant by a reasoned order within two months from the date a copy of this order is filed. If respondent no.2 considers that hearing should also be provided to some other parties who ^{are} likely to be effected by his order, he may have the liberty to do so. No other as to costs.



MEMBER (A)



VICE CHAIRMAN

Dated: 18.4.2002

Uv/